- (b) Air India had commenced International operations and domestic operations from Terminal-3 at Delhi Airport effective July, 2010 and November, 2010 respectively. No payments towards rentals for Terminal-3 are being made to DIAL pending Rate Agreements. Similarly, in respect of Mumbai, no payment towards rentals are being made to DIAL pending Rate Agreements.
- (c) and (d) Air India is not over spending at such private airports. A Committee was constituted with Members from different departments and space was rented strictly subject to requirement. Lounge facilities for First Class and Business Class passengers is the standard industry practice.

Air Ambulance accident in Faridabad

3896. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether inquiry into the air ambulance crash of May 25, 2011 in -Faridabad that killed ten persons, has been completed;
 - (b) if so, the details of inquiry thereof; and
 - (c) the immediate steps taken by Government to ensure that the incident is not repeated?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The accident is being investigated by a Committee of Inquiry appointed under Rule 74 of Aircraft Rules, 1937.

(c) Various accident prevention programmes have been initiated by the Directorate General of Civil Aviation (DGCA), which include safety audits, surveillance inspections, dissemination of safety information, issue of Air Safety Circular/ Civil Aviation Requirements, establishment of Aviation Safety Board etc. Further, safety recommendations emanating from investigation of aircraft accidents are followed up for implementation by the concerned agencies to prevent recurrence of similar accidents.

Loan availed by Air India

3897. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total amount of working capital loan availed by Air India (AI) from all sources, banks as well as financial institutions;

- (b) the record of interest payment to the same;
- (c) the losses incurred by the airlines; and
- (d) the timeline of action taken as losses began to be reported?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) As on 30.6.2011, Air India had availed working capital loan of Rs.21,321.50 crore.

(b) Details of interest paid by Air India on the working capital loans during last four years is as under:

2007-08	Rs.489.48 crores
2008-09	Rs.1225.51 crores
2009 - 10	Rs.1747.54 crores
2010-11	Rs.2175.00 crores (Provisional)

(c) The losses incurred by Air India during last four years are as under:

2007-08	Rs.2226.16 crores
2008-09	Rs.5548.26 crores
2009-10	Rs.5552.44 crores
2010 - 11	Rs.6994.00 crores (provisional)

(d) In order to improve its operating and financial performance, Air India has taken, during last three years, various steps such as Rationalization of routes to cut losses, rescheduling/cancellation of future aircraft delivery, return of leased capacity, rationalization of manpower and Productivity Linked Incentives, reduction of contractual employment, review of all agreements on all technical and operational matters, constitution of Turn Around Committee (which includes representatives from senior management and unions) to look at all areas of reduction, aligning of all operational and technical agreements to reflect present market conditions etc.

Besides, the financial position of the Air India is being monitored by a Group of Ministers (GOM). The GOM had directed Air India to prepare a viable and credible Turn Around Plan (TAP). Air India has prepared a TAP and Financial Restructuring Plan (FRP) in consultation with the financial consultant M/s. SBI Caps, which is being examined by a Group of Officers.